

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

27.

C.P.(IB)-3724(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 12.02.2020

NAME OF THE PARTIES: Sealair Freighter International Pvt. Ltd.
v/s.
Seaking Industries LLP

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the Operational Creditor present. No representation on behalf of the Corporate Debtor.
2. Counsel for the Operational Creditor has circulated a praecipe seeking to withdraw the present Company Petition on the ground of settlement of the claim between the parties. Praecipe is taken on record. C.P.(IB)-3724(MB)/2019 is **dismissed** as withdrawn. File be consigned to records.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)